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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 14 /2015-2020

New Delhi, Dated: 22nd June, 2020


Subject:- Amendment in Export Policy of Personal Protection Equipment/Masks

S.O. (E) In exercise of powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes following amendment in the **Notification No. 44 dated 31.01.2020 read with Notification No. 06 dated 16.05.2020** amending the Schedule 2 of the ITC (HS) Export Policy related to the export of Personal Protection Equipments/masks as under:

Serial Number	ITC HS Codes	Description	Export Policy
207A	901850 901890 9020 392690 621790 630790	Following Personal Protection Equipments(PPEs) exported either as part of kits or as individual items - 1. Medical Coveralls of all Classes/Categories 2. Medical Goggles 3. All masks other than non-medical/non-surgical masks(Cotton, Silk, Wool , Polyester, Nylon, Rayon, Viscose – Knitted, Woven or Blended) 4. Nitrile/NBR Gloves 5. Face Shield	Prohibited

2. **Effect of this Notification:**

Notification No. 44 dated 31.01.2020 read with Notification No. 06 dated 16.05.2020 is amended to the extent that only items as described above, exported against the mentioned HS codes or falling under any other HS code, are prohibited for export, as part of prohibition on personal protection equipments. All other items are freely exportable.


22/06/2020
(Amit Yadav)

Director General of Foreign Trade
Ex-Officio Additional Secretary, Government of India
E-mail: dgft@nic.in

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